

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1**

CP(IB) 121/9/NCLT/AHM/ 2020

**Coram: Hon'ble Mr. MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)
Hon'ble Mr. VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.09.2020**

Name of the Company:

Rajiv Plastic Industries
V/s
Biopac India Corporation Ltd

Section:

Section 9 of Insolvency & Bankruptcy Code

ORDER

No one appeared for the Operational Creditor. Even on last two dates of hearing no one had appeared.

It appears to us that Operational Creditor is not interested in pursuing the matter. Hence, the matter stands disposed-off for the want of non-prosecution with a liberty to get it revived as per Rule.

Accordingly, CP (IB) 121 of 2020 stands disposed of for want of non-prosecution.

**(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)**

**(MADAN B. GOSAVI)
MEMBER (JUDICIAL)**

Dated this the 14th day of September, 2020